

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Ins.) No. 116 of 2020

IN THE MATTER OF:

Nurani Subramanian Suryanarayanan, Liquidator forAppellant
M/S. Care IT Solutions Pvt. Ltd.

Vs.

Employees State Insurance Corporation,Respondents
Rep. by its Regional Director & Ors.

Present:

For Appellant: Mr. Rishabh Tripathi, Advocate.

For Respondents: Mr. Rohit Bhagat, Advocate for R-1&2.

O R D E R
(Virtual Mode)

26.02.2021: The Learned Counsel for the Respondents seeks time to file 'Written Submissions' and 'Copies of Judgments'. The Learned Counsel for the Appellant states that the Respondent Nos. 1 & 2 have not submitted till now the Computation Chart as was directed by the Adjudicating Authority in para 8 of the Impugned Order.

Learned Counsel for the Respondent Nos. 1 & 2 states that they will file the said chart also with the 'Written Submissions'

Learned Counsel for the Respondents to file the 'Written Submissions' not more than three pages along with 'Copies of Judgments' on which they want to rely, within two weeks. Respondents Nos. 1 & 2 should also separately file the Computation Chart (supported by Affidavit) as directed by the Adjudicating Authority in para 8 of the Impugned Order within two weeks.

List the Appeal 'For Admission (After Notice) Hearing' on **31st March, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

sa/md